

ITEM NO.7

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6190/2023

(Arising out of impugned final judgment and order dated 12-01-2023 in A482 No. 6174/2021 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KAMAL MALHOTRA

Respondent(s)

(FOR ADMISSION and IA No.98931/2023-EXEMPTION FROM FILING O.T. and IA No.98930/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Ms. Garima Prashad, Sr. Adv, A.A.G.
Mr. Sarvesh Singh Baghel, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

For Respondent(s) Mr. Anurag, Adv.
Mr. Surendra Kaliraman, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ms. Garima Prashad, learned Additional Advocate General appearing for the State of Uttar Pradesh, states that the amount of Rs.1,32,59,342.50 has since been deposited in the account of District Judge, Bulandshahar on 21.08.2023.

Let proof of deposit along with affidavit be filed within three weeks.

Office report indicates that the sole respondent has since died.

The petitioner, State of Uttar Pradesh, to take appropriate steps for bringing on record the legal heirs of deceased respondent in the meantime.

List the matter after three weeks.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER